(b) Except in the case of the Officers appointed to the LA.S. by promotion from the State Services, who having retired prior to 7th July, 1955. have exercised the option to be governed by the Superior Civil Services Rules (in the case of officers of former Part 'A' States) and by the Services rules (in the case of officers of former part 'B' States and Vindhya Pradesh), the pension is not being paid at different rates in different States.

Shri Harish Chandra Mathur: What are the difficulties which have stood in the way of finalisation of these rules and through what stages they have already passed, and what are the stages which have still got to be passed before the rules are finalised?

The Minister of Heme Affairs (Pandit G. B. Pant): The States have to be consulted and also the Comptroller and Auditor-General and the Finance Ministry. The draft was prepared and it was again sent to the States for comments. The comments of the last State concerned were received on the 17th April, this month -and I hope it will now be possible to finalise the rules before long.

Shri Harish Chandra Mathur: May I know whether it is the intention of the Government to give retrospective effect to this?

Pandit G. B. Pant: Yes.

Shri Dasappa: May I know whether these rules are drafted by any actuarial experts or by the I.A.S. people themselves?

Pandit G. B. Pant: They are drafted by the officers in the Secretariat in consultation with experts. Perhaps the officers themselves are experts to some extent.

## Central Leather Research Institute, Madras

\*1805. Shri Pahadia: Will the Minister of Scientific Research and Cultural Affairs be pleased to state:

(a) whether it is a fact that there are only English-knowing instructors in the Central Leuther Research Institute in Madras: and

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(b) if so, whether any arrangements exist for imparting instructions in Hindi to those students from Hindispeaking areas, who do not know English?

The Minister of Scientific Research and Cultural Affairs (Shri Humayun Kabir); (a). No. Sir.

(b) Does not arise.

भी पहाड़िया: नया में जान सकता हुं कि इस इन्स्टिटयट में हिन्दी भाषी भीर महिन्दीभाषी लोगों की संस्था मलग मलग कितनी है?

भी हमाय कबीर : विद्यार्थियों संख्या तो हमेशा बदलती रहती है। इसके लिये गगर वह स्पेसिफिक क्वेश्चन नहीं करेंगे तो जवाब देना मधिकल होगा।

श्री पहाडिमा : क्या मैं जान सकता हं कि हिन्दी भाषियों के लिये उत्तर भारत में किसी अलग इन्स्टिट्यूट के खोलने की व्यवस्था की जारही है?

भी हमायं कबीर : यह सवाल इससे नहीं उठता ।

Shri Tangamani: May I know whether the results of the research that is carried on in the Central Leather Research Institute at Madras are made available for the hides processing which is carried on in Kanpur and in some centres in Madras such as in the North Arcot district and others?

Shri Humayun Kabir: I submit that this also does not arise out of this question.

Mr. Speaker: It is only a question of language here.

Shri Tangamani: May I have the information?

Mr. Speaker: Does the hon. Member mean that merely because this is Parliament we can go into any matter? III24

The hon, Member is an estute lawver. He knows what to say and what not to say. Next question.

## विमाचन प्रदेश के म्याधिक धायका का न्यायां लय

\*१८०६. भी पहण हेव : क्या गत-कार्य मंत्री यह बताने की कृपा करेंगे कि :

- (क) क्या यह सच है कि हिमाचल प्रदेश के न्यायिक प्रायक्त के कार्यालय को शिमला से हटाने का विचार है: और
- (स) यदि हां, तो क्या जनता की सविधा को देखते हुए जिला और सेशन्स न्यायाधीश भीर वरिष्ठ उप-न्यायाधीश के न्यायालय भी वहां से हटाये जायेंगे ?

गृह-कार्य अपमंत्री (बीमती झाल्या) : (क) भीर (ख). हिमाचल प्रदेश प्रशासन शिमला स्थित जिंडशल कमिश्नर भदालत भीर कुछ दीवानी भदालतों को धौर किसी धच्छे स्थान पर ले जाने के प्रस्ताव पर विचार कर रहा है।

An Hon. Member: The English answer also may be read.

Mr. Speaker: Yes.

Shrimati Alva: (a) and (b). A proposal for shifting the Judicial Commissioner's Court along with some of the Civil Courts located in Simia to some other suitable place is under consideration of the Himachal Pradesh Administration.

श्री पदम देव : क्या में यह जान सकता हं कि जिस बक्त यह जुडिशल कमिश्नर का कोर्ट किसी जगह तब्दील किया जायेगा उस वक्त इस बात का भी ध्यान रक्ला जायेगा कि जो डिस्ट्रिक्ट कोर्टस हैं सेशम कोर्टस है, उनको भी उसी जगह पर बदला जाय क्योंकि ऐसा न करने से स्टाम्प्स की कठिनाई के झलावा बकीलों को क्लाबेंट्स वगैरह के ले जाने में बहुत मधिकसात होंगी ?

गह-कार्य मंत्री (पंक्ति तो क प्रव प्रवा) : सभी मतालिक बातों पर गौर किया जायेगा .

भी भक्त वर्शन : जब कि एक और शिमला की भोर से यह प्रार्थना की जा रही है कि केन्द्रीय सरकार के कुछ और दफ्तर वहां लाये जायें तो फिर बद्धां से इन दफ्तरों को बदलने का क्या कारण है?

पंडित गो० ४० पन्त : शिमला हिमाचल प्रदेश के रकने से बाहर है इसलिये किसी टेरिटरी की भदालतें उसके बाहर हों यह जरा गैर मामली बात है।

Shri Harish Chandra Mathur: What are the places which are under consideration for shifting these courts?

Pandit G. B. Pant: Well, I think false hopes need not be aroused by mentioning the names of the places that may be under consideration.

श्री पदम देव : जब कि द्विमाचल प्रदेश का दारुलिक्सलाफा ही शिमला में है ती इसमें क्यों बाधा पढ रही है कि उसका जडिशल कोर्ट वहां न हो कर दसरी जगह हो ?

पंडित गो० ४० पन्त : ग्रभी तो कोई फैसला हमा नहीं, इस पर गौर हो रहा है।

Building for Naval Hospital at Cochin

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\*1808. { Shri Narayanankutty Menon:
Shri Warior:

Will the Minister of Defence pleased to state:

- (a) whether Government propose to construct a permanent building for the naval hospital at Cochin Naval Base:
- (b) if so, the estimated cost of the building; and
- (c) when Government propose start its construction?